

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.775 of 1987

(W.P.No. 11034 of 1981)

Lalji Singh Yadav v/s. Union of India & Others

Hon.S.Zaheer Hasan, V.C.

Hon. Ajay Johri, A.M.

(By Hon.S.Zaheer Hasan, V.C.)

Writ Petition No. 11034 of 1981 has been received on transfer to this Tribunal from the Hon'ble High Court of Judicature at Allahabad under Section 29 of the Administrative Tribunals Act XIII of 1985. The petitioner was working as Supervisor grade.II (Stores) in Singrauli Super Thermal Power Project, Shaktinagar. The petitioner has filed this writ petition challenging the dismissal order dated 28.2.1981 of Shri M.M.Sharma, Disciplinary Authority and sought relief to quash the dismissal order.

For want of jurisdiction under Section 14(2)
For want of notification under Section 14(2)

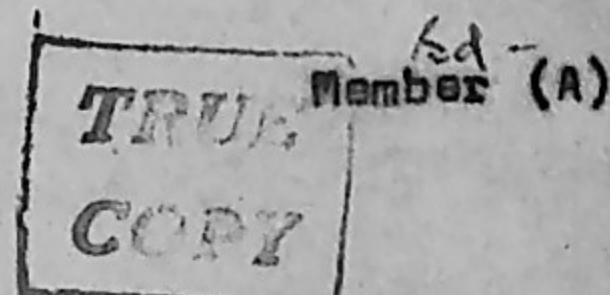
of the Administrative Tribunals Act this Tribunal has no jurisdiction to decide this case. So this writ petition be retransmitted to the Hon'ble High Court of Judicature at Allahabad.



For
Vice Chairman

Dated the 20th Aug., 1987

RKM



D. S. DUBEY
D. S. DUBEY
SECTION OFFICER
Central Administrative Tribunal
Allahabad.